

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1089/2017

MOHD AMIL

Plaintiff

Versus

SHAKIL AHMAD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present: - Sh. Kuldeep Gola, counsel for plaintiff.

Sh. Abdul Gaffar, counsel for defendant no.1 & 2.

Counsel for plaintiff submits that report was to be filed by the DUSIB and North MCD. However, none joined the video conferencing on behalf of DUSIB and North MCD, therefore, the matter could not be heard.

Put up for further proceedings on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.190/2019

DINESH KUMAR GARG

Plaintiff

Versus

RUPESH KADYAN

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present: - Sh. Shiv Charan Garg, counsel for plaintiff.

It is submitted that the service has yet not been effected upon the defendant. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant within three days from today.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for report/further proceedings on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.929/2019

STATE BANK OF INDIA

Plaintiff

Versus

DUSHYANT CHAWLA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- Ms. Amita Srivastava, counsel for plaintiff.

It is submitted that the service has yet not been effected upon the defendant. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant within three days from today.

After filing of the affidavit let summons of the suit U/O XXXVII CPC be issued upon the defendant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Put up for report/further proceedings on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1669/2019

SAJJAN KUMAR

Plaintiff

Versus

ROHIT SAXENA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607940/2016

MARIAPPAN

Plaintiff

Versus

THE VICE CHAIRMAN, DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- Ms. Tusharika Sharma, proxy counsel on behalf of Police Station Khayala.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.457/2017

AJAY MAMGAIN

Plaintiff

Versus

PEPS INDUSTRIES PVT LD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present: - None for plaintiff.

Sh. Sumit Chauhan, counsel for defendant.

Matter is listed for PE. Counsel for defendant states that an application for recalling of the previous order is pending. Let response to the application be filed before the next date of hearing after supplying the advance copy to the opposite party.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 11/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.505/2019

ANKIT JAIN

Plaintiff

Versus

TEJBIR SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- Sh. Manish Kumar and Ms. Ekta, counsels for plaintiff.

None for defendant.

Matter is listed for PE. Counsel for plaintiff states that the evidence affidavit on behalf of plaintiff has already been filed on record.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606981/2016

PARTAP SINGH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612337/2016

RAGHUNATH SINGH RATHORE

Plaintiff

Versus

BHAGWAN DASS VASUDEVA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1420/2018

NARINDER SINGH SURI

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- Sh. Pradyot Pravesh, counsel for plaintiff.

Sh. S.G. Asthana and Sh. Sanjay Sharma, counsels for
defendant/DDA.

Ms. Arpita Mandal, counsel for defendant no.2/PWD.

Counsel for defendant/DDA states that the application u/o VI R.17 CPC filed by the plaintiff was allowed with costs vide order dt.13/01/2020. He further states that the matter has been listed for DE and the evidence affidavit on behalf of defendant/DDA has already been filed. Let the copy of the evidence affidavit be supplied to the plaintiff before the next date of hearing.

Put up for DE on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1449/2018

RAJ SINGH

Plaintiff

Versus

SURESH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present: - None for plaintiff.

Sh. Piyush Gupta, counsel for defendant no.7/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.75/2020

SH. R.P. GOEL

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- None for plaintiff.

Sh. Nitesh Gupta, counsel for defendant/DDA.

Counsel for defendant/DDA states that the written statement has been signed by the official of DDA and he shall file the same alongwith an application u/o I R.10 CPC thereby seeking deletion of defendant/DDA from the array of parties.

Let the application and written statement be filed after supplying advance copy to the opposite party.

Put up for further proceedings/framing of issues on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612694/2016

S.B. GUPTA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- Sh. Pawan Kumar and Sh. Rajiv, counsels for plaintiff.

Sh. Mayank Garg, counsel for defendant/DDA.

It is jointly stated by both the counsels that they were unaware about the order dt.13/02/2020. They further state that said order has not been uploaded yet.

Stenographer is directed to upload the same on the internet during the course of the day.

Vide order dt.13/02/2020 the matter was put up for final arguments. As the counsels were unaware about the same, put up the matter for final arguments on 11/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606890/2016

SHRI BANTA SINGH

Plaintiff

Versus

SANTA SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present: - Sh. Hitender Kumar Nahata and Sh. R.S. Verma, counsels for
for LR's of Banta Singh and Gyan Singh.

Sh. Anmol Kapur, counsel for LR's of Santa Singh.

Certain clarifications are required in the matter. Joint request
for adjournment is made. At request matter is adjourned.

Put up for clarifications on 06/10/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606891/2016

BANTA SINGH

Plaintiff

Versus

SANTA SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present: - Sh. Hitender Kumar Nahata and Sh. R.S. Verma, counsels for
for LR's of Banta Singh and Gyan Singh.
Sh. Anmol Kapur, counsel for LR's of Santa Singh.

Certain clarifications are required in the matter. Joint request
for adjournment is made. At request matter is adjourned.

Put up for clarifications on 06/10/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607371/2016

BANTA SINGH

Plaintiff

Versus

ASANAND

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present: - Sh. Hitender Kumar Nahata and Sh. R.S. Verma, counsels for
for LR's of Banta Singh and Gyan Singh.
Sh. Anmol Kapur, counsel for LR's of Santa Singh.

Certain clarifications are required in the matter. Joint request
for adjournment is made. At request matter is adjourned.

Put up for clarifications on 06/10/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO./2018

BALDEV VERMA

Plaintiff

Versus

PARAS VERMA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present: - Sh. Sh. Ramit Malhotra, proxy counsel for Sh. Rajesh Kumar
Sharma, counsel for plaintiff.

It is submitted that the main counsel is unwell and seeks an
adjournment. At request matter is adjourned.

Put up for consideration on 11/09/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Shammi Kochhar

Plaintiff

Versus

Pulkit Kochhar & Another

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Present:- Sh. Puneet Maheshwari, counsel for plaintiff alongwith plaintiff.

Heard on the point of consideration. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants within three days from today.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendants through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for report/further proceedings on 26/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO./2018

LAXMI

Plaintiff

Versus

MANPREET KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present: - Sh. Dinesh Kumar, Ld. Counsel for plaintiff.

Heard on consideration. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendant no.1 & 2 through Whatsapp, E-mail and through Speed Post, Courier, etc. At request dasti service is also allowed.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for report/further proceedings on 19/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.26/08/2020